

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 958/96

Transfer Application No.

Date of Decision 20.3.1997

Mrs. Susialamma

Petitioner/s

Shri G.S.Walia

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri Suresh Kumar

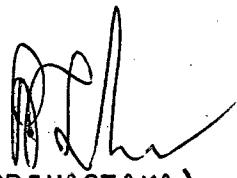
Advocate for
the Respondents

CORAM :

Hon'ble Shri. P.P.Srivastava, Member (A)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(P.P. SRIVASTAVA)

MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 958/96

Thursday, this the 20th day of March, 1997

CORAM: Hon'ble Shri P.P.Srivastava, Member (A)

Mrs. Susialamma
Widow of Shri K.Mayachari
(since deceased)
Retired Guard, Central Railway,
C.S.T., Mumbai.
C/o G.S.Walia, Advocate,
High Court, 16, Maharashtra Bhavan,
Bora Masjid Street, Fort, Mumbai. ... Applicant

By Advocate Shri G.S.Walia

V/S.

1. Union of India through
General Manager, Central Railway,
Head Quarters Office, Mumbai C.S.T.
Mumbai.
2. Divisional Railway Manager,
Central Railway, Mumbai C.S.T., ... Respondents

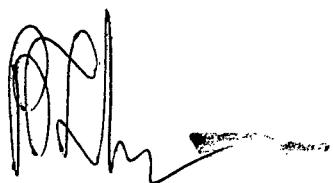
By Advocate Shri Suresh Kumar
C.G.S.C.

ORDER (ORAL)

(Per: Shri P.P.Srivastava, Member (A))

Heard Mr.G.S.Walia, Counsel for the applicant and Mr.Suresh Kumar, Counsel for the respondents. The departmental representative Mr.G.S.Pillai, Chief Personnel Inspector, DRM's office, Central Railway, Mumbai CST is present in the court.

2. The only issue involved in this case is the employee, ~~the~~ deceased husband of the applicant was granted provisional pension at the time of retirement because he worked extra one year after his date of superannuation. The whole issue was later on finalised and the deceased employee was granted the relief by the judgement of the Tribunal in OA.NO. 129/92 decided on



.. 2/-

23.7.1992. The deceased employee was also granted pension and the commutation of pension. However, from the record it is seen that the PPO which was issued, the Col. where the family pension has to be entered was not filled in as the PPO was issued for the payment of provisional pension. The PPO did not contain the section which is normally filled in wherein the particulars of the family pension provided. The employee died on 14.5.1996, thereafter, the applicant who is the widow of the employee has approached the Tribunal with the request that family pension may be sanctioned to her.

3. The Learned counsel for the respondents, Mr. Suresh Kumar submits that the applicant was required to fill in the forms again. However, from the record it is seen that all the particulars had already been submitted by the deceased employee including the photograph wherein the photo of his wife is also there. In the circumstances, I am of the opinion that the applicant is not required to fill in the forms again.

4. The respondents are directed to issue a fresh PPO authorising the applicant to receive family pension after receiving the application from her. All the necessary formalities may be completed within a period of two months from the receipt of this order and the arrangement made for payment within two months, thereafter. Learned counsel for the applicant assures that if any signatures etc. are required of the applicant on the forms, the respondents may approach the counsel for the applicant who will do the needful. The OA. is disposed of with these directions. Copy of the order be given to both the parties today.


(P.P. SRIVASTAVA)

MEMBER (A)

mrj.